

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)**

ORIGINAL APPLICATION NO.92 OF 2024

IN THE MATTER OF:

Sudhagoni Vishnu.

...Applicant(s)

- Vs-

The Chief Secretary,
Government of Telangana and Ors.

...Respondent(s)

REPORT FILED BY THE MINES AND GEOLOGY DEPARTMENT-R1

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Place: Chennai

Date: 05.06.2025



Mrs. H. Yasmeen Ali,
Standing counsel for 1st Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE, CHENNAI**

Original Application No.92 of 2024(SZ)

[Earlier O. A No. 774 of 2023(PB)LP]

IN THE MATTER OF :

Sudhagani Vishnu.

... Applicant(s)

Versus

The Chief Secretary,
Government of Telangana & Ors.

... Respondent(s)

* * *

It is submitted that, in connection with the complaint lodged by Sudagani Vishnu @ gmail.com regarding mining of the mound (Pandavulagutta) near Ullampally Village, Chigurumamidi Mandal, Karimnagar District. As per the instructions a **joint inspection** was conducted by the team consisting of Revenue Divisional Officer, Karimnagar, Senior Environmental Engineer, Zonal Office, Hyderabad, representative of TS Pollution Control Board, and District Forest Officer, Karimnagar on **30.03.2024**.

The present status of the Quarry leases for Colour Granite in Sy No. 422 of Bomanapalli village of Chigurumamidi Mandal submitted below.

Sl. No	Name of the lease & location	Tahsildar Chigurumamidi Mandal NOC Details	EC	CFE	CFO	DM&G,Hyd Prochs.No.	This office Prochs. No	Present status
1	Sri Shakthi Ganapathi Rocks, over an extent 2.00 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi(M) transferred in favour of M/s. Bherunath Stonex Export (Lease Period from 03.12.2022 to 02.12.2042)	Lr.No.B/1130/2018, Dt:11-06-2018	SEIAA/TS/OL/KRM-82/2019-397, Dt:01-02-2020	Order No.1097-RGM/T SPCB/Z O-HYD/C FE/2020-1113, Dt:19-03-2020	Order No.1097-RGM/T SPCB/Z O-H/CF O/2020-1114, Dt:19-03-2020	210119/R1-3/2019, Dt.03-06-2022 and I/KRM/7051, Dt.24-08-2023	7712/Q1/2016, Dt:03-12-2022 and 7712/Q1/2016, Dt:13-10-2023	Not Working
2	M/s.Sushmitha Granites, over an extent 2.50 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) transferred in favour of M/s. Shree Veer Teja Granites	Lr.No.B/790/2010, Dt:31-03-2016	SEIAA/TS/OL/KRM-157/2020-, Dt:22-03-2021	Order No.1203-RGM/T SPCB/Z O-HYD/C FE/2022-1329,	Order No.1203-RGM/T SPCB/Z OH/CF O/2022-1335, Dt:12-	QL/KRM/LOI500701, Dt.03-09-2022 and I/KRM/7050, Dt.23-08-2023	11796/Q1/2010, Dt:09-06-2023 and 11796/Q1/20	Working

	(Lease Period from 10.10.2023 to 09.10.2043)			Dt:10-01-2022	01-2022		10, Dt:10-10-2023	
3	M/s.Sri Mathrusri Granites, over an extent 3.600 Hect in Sy.No.422 of Bommanapalli (v), Chigurumamidi (M) Karimnagar District (Lease Period from 02.06.2023 to 01.06.2043)	Lr.No.B/7 87/2010, Dt:31-03-2016	SEIAA/ TS/OL /KRM-174/20 21, Dt:08-06-2021	submit ted	submit ted	QL/KRM/ LOI500700 , Dt.03-09-2022	11786/ Q1/20 10, Dt:09-06-2023	Quarry operation s are not yet commenc ed.

The joint inspection team recommended following conditions that has to be implemented by the granite quarry lease holders. It is submitted that soon after the receipt of the joint inspection team recommendations this office has communicated the recommendations to the above said granite quarry leases holders through a letter. The recommendations and compliance is as follows.

S.No:	Measures proposed	Compliance	Remarks
1.	Thick green belt with wide root spreading & tall growing trees may be developed along the mining area to prevent soil erosion	So far only two granite quarry leases are started their operations and planted 300 sapling.	This office will ensure periodical inspection and year wise plantation.
2	The mining shall be restricted to permitted lease area by fixing boundaries.	The workings are well within the granted area only.	Boundaries were verified with DGPS survey and the lease holders erected boundary pillars around the quarry leases. Periodical verification will be done.
3	The granite waste shall be stored in the earmarked area and back filling and reclaimed.	Instructed the quarry lease holders for strict implementation of the quarry plan.	Periodical verification will be done. If found any violation necessary cancellation proposals will be submitted.
4	The granite mining units shall adopt wet drilling operations to control dust emissions.	The quarry lease holders have adopted wet drilling by placing wet gunny bags at the mouth of the drilling holes to arrest the dust emissions.	Periodical verifications shall be conducted ensuring that, the working quarry leases in the area shall follow strictly the pollution control measures.

It is submitted that, the compliance report dt **15.04.2025** has been submitted, and this office Technical Staff have inspected on **31.05.2025** and noticed only Ms Shri Veer Teja Granites is working and two (2) other Quarry leases Ms Ms Bherunath Stonex Export and Ms Sri Mathrusri Granites are not working. Further, Ms Shri Veer Teja Granites is conducting drilling by placing Wet Gunny bags at mouth of the Drilling Points, so as to control Dust Emanation.

This is submitted for kind perusal and necessary action.

(Signed)
Asst. Director of Mines & Geology (FAC),
Karimnagar.